

Central Administrative Tribunal
Principal Bench, New Delhi

**CP No. 127/2018
OA No.1518/2015**

New Delhi this the 1st day of March, 2018

**Hon'ble Mr. Justice Permod Kohli, Chairman
Hon'ble Mr. K.N. Shrivastava, Member (A)**

Pritam Singh, Dy. Director (Retd.)
S/o Mr. Pratap Singh, Aged 70 years,
R/o 35/11, 3rd Floor, Old Rajender Nagar,
New Delhi-110060 - Applicant /Petitioner
(By Advocate: Mr. Apurb Lal)

Versus

Uday Pratap Singh,
Vice Chairman,
Delhi Development Authority,
Vikas Sadan, INA Market,
New Delhi-110049 - Respondent

O R D E R (Oral)

Justice Permod Kohli:

After arguing for some time, learned counsel for the petitioner seeks to withdraw this Petition with liberty to seek remedial measures against the action of the respondents. Prayer allowed.

2. The Contempt Petition is dismissed as withdrawn with the aforesaid liberty as prayed for.

(K.N. Shrivastava)
Member (A)

(Justice Permod Kohli)
Chairman

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